

IN THE HIGH COURT OF BOMBAY AT GOA**LD-VC-CW-254-2020**

Sociedade Patriotica Dos

Baldios Das Novas Conquistas

.... Petitioner.

Versus

State of Goa & Ors.

.... Respondents.

Mr A.F. Diniz, Senior Advocate with Mr Ryan Menezes and Mr. Nigel Fernandes, Advocates for the Petitioner.

Mr. Pravin Faldessai, Addl. Government Advocate for the Respondent nos.1 to 4.

Coram : M. S. SONAK, &

SMT. M. S. JAWALKAR, JJ.

Date : : 7th October, 2020

P.C.:

Mr A.F. Diniz, learned Senior Advocate with Mr Ryan Menezes and Mr. Nigel Fernandes, learned Advocates for the Petitioners. Mr. Pravin Faldessai, learned Addl. Government Advocate for the respondent nos.1 to 4.

2. Issue notice to the respondents returnable in two weeks. In addition to the usual mode of service, private service is also permitted.

3. We direct respondent no. 4 to file a response particularly since Mr. Diniz, learned Senior Advocate points out that the renewal of the lease granted in favour of the respondents nos.5 and 6 without the consent of the petitioners has also expired in August, 2019 and despite the expiry, the respondent nos.5 and 6 are continuing with this lease at the site.

4. Place the matter for further consideration on 21.10.2020.

5. In case the private respondents wish to file reply, they are at liberty to do so, by service of advance copies on the learned Advocate for the petitioner.

6. Stand over to 21.10.2020.

SMT.M.S.JAWALKAR, J.

M. S. SONAK, J.

MF/-